

06-02-2001

OA 1597/93

Hon. Mr. Justice Ashok Agarwal, Chairman
Hon. Mr. S. Dayal, A.M.

Sri Anil Dwivedi, learned advocate appearing on behalf of the applicant, made a statement that the present O.A. has become infructuous, as relief claimed has already been granted, vide Annexure 'A' of 26th June, 1995 annexed to the Written Statement submitted by the Respondents. The present O.A. in the circumstances is disposed as having become infructuous ~~and~~ ^{and} no order as to costs.

(S. DAYAL)

MEMBER (A)

(ASHOK AGARWAL)

CHAIRMAN.

Nath/